

FORM NO. 21.

(Sec. Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: .HYDERABAD.

O.A /T.A.....1298/92.....1998.

.....L. Sridhar.....Applicant(S)

Versus

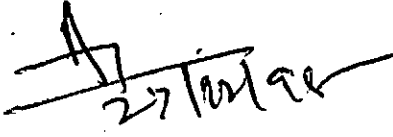
.....The chief Executive, Nfc.....

.....Hyd. Ins. Respondent(s)

INDEX SHEET

Serial No.	Description of documents and dates.	Pages.
		1-2
Docket orders.		
Interim Orders		
Orders in M.A(s)		
Reply statement		
Rejoinder		
ORDERS IN(Final orders)		18-24

Certified that the file is completed
in all respects.


Signature of dealing Head.

(in Record section)

Signature of S.O.

Date	Office Note	ORDER
------	-------------	-------

16/6/98 Before D.R.

None present.
Call on 21/7/98
for memo & reply.

Dy. Regn

Don

21.7-98

None Present
Call on 25-8-98
for memo & reply.

D.R.

Central Administrative Tribunal-Hyderabad Bench: Hyderabad.

O.A.No. 1298 of 1997.

L. Sridhar

Applicants(s).

VERSUS.

In Chief Executive N.F.C, Huda et

(Respondents).

Date

Office Note

ORDER

30/9/97

Admit. Interim order vide on
separate sheet.

Admit/Notice
Cv
3/10/97

Issued
6/10/97

(C.C. today)

Tg
HBSTP
H.D.

HRRN
H(A)

17/3/98

Before Dy Regr.

28-8-98

None Present. Notice
served on Respondents
1, 2 & 4. In respect
of R. 3 notice not
yet returned served
but deemed to have
been served. Call on
21/4/98 for memo
and reply.

OA disposed of. Orders vide
separate sheet. No costs.

Sd/-
HHRP
MCA)

HVC

M.N.
Dy. Regr.

21-4-98

None Present. Call
on 9-6-98 for
memo and reply.

M.R.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: SECHHYDERABAD.

ORIGINAL APPLICATION NO. 1298 OF 1997.

L. S. S. Chav

(Applicants(sS))

VERSUS

~~Union of India, Repd. By:~~

Chief Executive : NFE, DAE,

Hyderabad 4 3 1997

Respondents(sS(S))

The Application has been Submitted to the Tribunal by Shri N. Shobha Advocate/party

~~in person~~ Under Section 19 of the Administrative Tribunal Act. 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the provisions in the administrative Tribunal(procedure) Rules 1987.

The application is in order and may be listed for Admission

No. 3079/97

[Signature]
Scrutiny, Asst. Reg.

[Signature]
DEPUTY REGISTRAR(JUDL).

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

I N D E X - S H E E T

O A No. 1298 Of 1997.

CAUSE TITLE L. Sridhar

V E R S U S

In chief Execution Nfc, Andd. etc

SL.NO.	Description of Documents	Page No.
--------	--------------------------	----------

1.	Duplicate Application	
----	-----------------------	--

1 to 5

2.	Material Papers.	
----	------------------	--

6 to 11

4.		
----	--	--

5		
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6.		
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Reg:- To direct the Responds to receive the application of the applicant and interview him for the post of J.O. (Fitter) scheduled to be held on 7.10.97
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BRANCH : AT

HYDERABAD.

O.A. No. 1298 of 1997.

(15) Recruitment

Bench

Between:

L. Sridhar,
S/o L.S.R. Murthy, age 22 yrs.,
R/o CD, 353, N.F.C. Nagar,
Ghatkesar, R.R. Dist.

A N D,

The Chief Executive Nuclear Fuel
Complex, Department of Atomic
Energy, ECIL Post, Hyderabad - 762.
and others.

.. Applicant. NFC (4)

General

.. Respondents.

CHRONOLOGICAL LIST OF EVENTS

Sl.No.	Date of	Events.	Page Nos.
1.	1992.	Applicant Passed S.S.C.	2
2.	9-1992 to 9-95.	Applicant underwent training at ordinance factory Yeddumailaram in the trade of mill wright Maint Mech.	2
3.	1996.	Applicant registered his name in Employed Exchange.	2
4.	05-08-97.	Requisition to Employment Exchange Officer in order No. NFC/PAR/03/06/96.	2
5	<u>6-10-97</u>	<u>Scheduled date of interview</u>	3

HYDERABAD.

DATED:

SIGNATURE OF THE APPLICANT.

SIGNATURE OF THE COUNSEL FOR THE APPLICANT.



(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BRANCH : HYDERABAD.

O.A. No. 1298 of 1997.

Between:

L. Sridhar,
S/o L.S.R. Murthy, age 22 yrs.,
R/o CD, 353, N.F.C. Nagar.,
Ghatkesar, Ranga Reddy, district.

.. Applicant.

A N D .

1. The Chief Executive, Nuclear Fuel Complex, Department of Atomic Energy, ECIL Post, Hyderabad. 762.
2. The Chief Administrative Officer, Nuclear Fuel Complex.
3. The Department of Atomic Energy, ECIL Post, Hyderabad - 762.
4. The Asst. Personal Officer, Nuclear Fuel Complex, Department of Atomic Energy, Hyderabad - 762.
5. The Employment Exchange Officer, Ranga Reddy District, Srinagar colony, Hyderabad.

.. Respondents.

I N D E X

S.No.	Description of Documents	Page Nos.	Annexure
1.	Original Application	1-5.	
2.	Secondary School Certificate	-6.	A1.
3.	I.T.I. Training Certificate	-7.	A2.
4.	Employment Exchange Registration.	- 8.	A3.
5.	Requisition to employment Exchange, Ref.NFC/ PAR/03/06/1996. Dt.5-8-1997.	9-11.	A4.

PLACE : HYDERABAD.

DATED :

SIGNATURE OF APPLICANT.

FOR THE OFFICE USE OF REGISTRAR. TRIBUNAL.

Date of filing
of

Date of Receiving
the Application.

O.A.No.

SIGNATURE OF REGISTRAR.

O.A.No. 1298 of 1997.

Between:

L.Sridhar,
S/o L.S.R.Murthy, age 22-yrs.,
R/o CD, 353, N.F.C. Nagar,
Chatkesar, Ranga Reddy, District.

.. Applicant.

A N D.

1. The Chief Executive, Nuclear Fuel, Complex, Department of Atomic Energy, ECIL Post, Hyderabad. 762.
2. The Chief Administrative Officer, Nuclear Fuel Complex.,
3. The Department of Atomic Energy, ECIL Post, Hyderabad - 762.
3. The Asst. Personal Officer, Nuclear Fuel Complex, Department of Atomic Energy, Hyderabad-762,
4. The Employment Exchange Officer, R.R.Dist., Srinagar Colony, Hyderabad.

.. Respondents.

DETAILS OF THE APPLICANT

1. PARTICULARS OF THE APPLICANT.

- | | |
|--|---|
| a. Name of the Applicant. | : L.Sridhar, |
| b. Name of Applicants Father | : L.S.R.Murthy, |
| c. Designation and Office in which employed. | : - |
| d. Office Address | : - |
| e. Address for service of all notices and process. | : Smt N.Shoba.
Smt Vaishali joshi.
Smt P.Vijaya lakshmi |

2. PARTICULARS OF THE RESPONDENTS

: The Particulars of the respondents are same as stated in the cruse title.

3. PARTICULARS OF THE ORDER AGAINST WHICH APPLICATION IS MADE.

- | | |
|----------------------|---|
| i) Order No. | : - |
| ii) Order Date | : - |
| iii) Passed By | : - |
| iv) Subject in brief | : To receive the application of the applicant and call him for interview. |

4. JURISDICTION OF THE TRIBUNAL:-

The applicant declared that the subject matter of the O.A. is regard to which he wants redressal is within Jurisdiction of Sec-14 of the Administration:-

5. LIMITATION:-

The applicant further declares that his application is not received by respondents and he is not called for interview for the

contd..2.

Pul

of fitter. The application is filed within the period of limitation as per Sec.21-A of Administrative Tribunal's Act 1985.

6. BRIEF FACTS OF THE CASE:-

The Applicant respectfully submits as follows:-

a. The applicant submits that he is an un-employed undergraduate. He has passed S.S.C. in March, 1992 with 50 % Marks. He went training in the trade of fitter at Industrial Training Institute Ordinance factory, Yeddumailaram from 17-9-1992 to 16-9-1995. He passed the trade test scoring 60% marks. The applicant has registered in the employment Exchange vide Registration No.R1/1995/02/040659 in the year 1995.

d. The applicant submits that there are vacancies in the posts of fitter in Nuclear Fuel Complex the Department has sent requisities to the Employment Exchange Officer vide order No. NFC/PAK/03/06/1996 dt.5-8-97 to furnish the list of eligible candidates for the post of Jr. Operator Trainee (fitter trade) the requisite qualification for the said post is stated as S.S.C. with ITI training for two years in fitter trade. The Office was asked to furnish the list.

c. The applicant submits that the Employment Exchange Officer has furnished the list of eligible candidates. Though the applicant is holding requisite qualification his name is not sponsored by the Employment exchange. The applicant submits that the respondents have not given wide publicity by advertisement in the daily news papers calling for application from the eligible candidates directly in addition to the requisition to the Employment Exchange.

d. The applicant submits that the Supreme Court consisting of three Judges (Full Bench) has decided in its Judgement reported in 1996(6) scale at Page 676 reversing its earlier judgement in case of Harigopal Vs. Union of India as follows:-

Pul

contd..3.

(7)

"It should be mandatory for the requisitioning authority establishment in intimate the employment exchange and the Employment Exchange should sponsor the candidates names strictly according to seniority and reservation as per requisition. In addition to the authority should call for the names by publication in the news papers having wider circulation and also display on their office notice boards or announce on radio, television and Employment news bulletins and then consider the cases of all candidates who have applied".

e. The applicant submits that the respondents have not followed the entire procedure as contemplated above except calling for candidates from the employment exchange. The management has not given wide publicity in news papers having wider circulation and also did not display in the notice board which arbitrary, illegal and contrary of Judgement. The applicant submitted application for the post of Jr. Operator trainee (Fitter) as notified but the respondents have refused to receive the same stating that his name must be sponsored only through Employment Exchange. The applicant has also registered in the Employment Exchange but he has not received any call letter till now. Which is arbitrary and illegal. The interviews are scheduled to be held on 7-10-1997. The applicant submits that if he is not called for the interview for the post of Fitter Scheduled to be held on 7-10-1997 he will be put to loss and hardship as such as opportunity will not arise again. The applicant is holding the requisite qualification and he has also registered in the Employment Exchange. The action of the respondents in refusing to receive the application and not calling the applicant for interview inspite of holding requisite qualifications is contrary to the Judgement of the Supreme Court.

Rul

7. RELIEF SOUGHT:-

In view of the facts referred in para 6 it is therefore prayed that this Hon'ble Tribunal may be pleased to direct the respondents to receive the application of the applicant and interview him for the post of Jr. Operator trainee (Fitter Trade) under the control of the 1st respondent in the interviews Schedule to be held on 4-10-1997 or any other subsequent date that may be fixed by the 1st respondent and pass such other order or orders as deemed fit and proper in the circumstances of the case.

8. INTERIM RELIEF SOUGHT.

Pending consideration of the above af & O.A. this Hon'ble Tribunal may be pleased to direct the respondents to receive the application of the applicant and issue call letters to him and allow him to appear for the interview for selection and appointment to the post of Jr. Operator trainee (fitter trade) under the control of the 1st respondent scheduled to be held on 4-10-97 or any other subsequent date that may be fixed by the 1st respondent and pass such other order or orders as deemed fit and proper in the interests of Justice.

9. DETAILS OF REMEDIES ENHAUSED :-

The applicant submits that there is no Statutory right of appeal. Hence the question of enhancing the remedies does not arise.

10. MATTER NOT PENDING WITH ANY OTHER COURT ETC. :-

The applicant further declaring that the matters regarding which this application has been made is not pending before any court of any other authority of any other bench of the Tribunal.

Contd.. 5.

RS

11. PARTICULARS OF POSTAL ORDER IN THE RESPECT OF THE APPLICANT/FEE;

1. Indian Postal order (s) Nos :
2. Name of the issuing post Office :
3. Date of Issue of the Postal Order :

12. DETAILS OF INDEX :-

An index is Duplicate containing the details of the documents to be relied upon in enclosed.

13. LIST OF ENCLOSURES:-

The entire list of enclosure were filed as material papers duly indexing the same.

1. Application :
2. Material Papers :-
3. Vakalat :
4. Crossed Postal Orders :
5. Self Addressed Envelope with acknowledgement.

V E R I F I C A T I O N

I, L.Sridhar, S/o L.S.R. Murthy, age 22 years, R/o OD, 353 N.F.C. Nagar, Ghatkesar, Ranga Reddy district, do hereby verify that the contents in paras 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

HYDERABAD.

DATED: 28-9-1997.

SIGNATURE OF APPLICANT.
(L. SRIDHAR)

RU
SIGNATURE OF THE COUNSEL FOR THE APPLICANT.

A1 (6)

000053569

केन्द्रीय माध्यमिक शिक्षा बोर्ड
CENTRAL BOARD OF SECONDARY EDUCATION

DEE R. R. D.
R1/92/...

अंक विवरणिका MARKS STATEMENT
सेकण्डरी स्कूल परीक्षा, 1992

ALL INDIA SECONDARY SCHOOL EXAMINATION, 1992

नाम
NAME BRIDHAR LANKA

रोल नम्बर
ROLL NO. 4102341

जन्म तिथि 2ND JULY NINETEEN HUNDRED SEVENTY SEVEN
DATE OF BIRTH

क्र.सं. CODE	विषय SUBJECT	प्राप्त अंक MARKS OBTAINED				संकेत POS
		वि. TH	अ. PR	कुल TOTAL	कुल में TOTAL IN WORDS	
001	ENGLISH COURSE-A	056	AXA	056	FIFTY SIX	01
002	HINDI COURSE-A	033	AXA	033	THIRTY THREE	01
001	MATHEMATICS	051	AXA	051	FIFTY ONE	01
006	SCIENCE WITH PRACT	045	LB	045	SIXTY FIVE	01
007	SOCIAL SCIENCE	045	AXA	045	FORTY FIVE	01
008	WORK EXPERIENCE					01
002	PHY & HEALTH EDUCATION					01
008	ART EDUCATION					01

परिणाम Result PAGE

Abbreviations: अक्षरों का अर्थ
AB: Absent in the Subject विषय में अनुपस्थित
Ex: Exempted छूट-प्राप्त
*: Appeared in Compartmental Examination अंक परीक्षा में बैठे

दिनांक Delhi 20-05-1992
दिनांक Dated

[Signature]
परिष्कार निरीक्षक
Controller of Examinations



भारत सरकार
GOVERNMENT OF INDIA
श्रम मंत्रालय
MINISTRY OF LABOUR

राष्ट्रीय व्यावसायिक प्रशिक्षण परिषद्
National Council for Vocational Training

राष्ट्रीय शिक्षता प्रमाण-पत्र
NATIONAL APPRENTICESHIP CERTIFICATE

श्री/कुमारी/श्रीमती सुपुत्र/सुपुत्री/पत्नी
Sh./Km./Smt. L. SRIDHAR son/daughter/wife of

श्री को शिक्षता अधिनियम,
Shri L.S.R. MURTHY having received apprenticeship training

1961 के अधीन प्रतिष्ठान
under the Apprentices Act, 1961 at ORDNANCE FACTORY, TRODDUMAILRAM

में से तक
from 17.9.1992 to 16.9.1995

के व्यवसाय में शिक्षता
in the trade of MILLWRIGHT MATH. MECH. and passed the prescribed

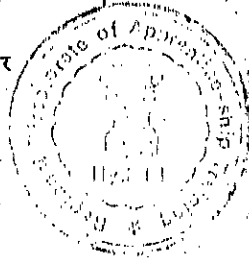
प्रशिक्षण पाने और राष्ट्रीय व्यावसायिक प्रशिक्षण परिषद् द्वारा में आयोजित
trade test conducted by the National Council for Vocational
Training held in is

निर्धारित परीक्षा में उत्तीर्ण होने पर यह राष्ट्रीय शिक्षता प्रमाण-पत्र प्रदान किया गया ।
awarded this National Apprenticeship Certificate.

प्राप्त अंक कुल अंक
Total marks secured 569 out of 650
(FIVE SIX NINE)

REGIONAL DIRECTOR
Regional Director, Apprenticeship
राष्ट्रीय व्यावसायिक प्रशिक्षण परिषद्

Secretary
State Council for
Vocational Training
राष्ट्रीय व्यावसायिक प्रशिक्षण परिषद्
Regional Central
Apprenticeship Adviser



Secretary
राष्ट्रीय व्यावसायिक प्रशिक्षण परिषद्
Secretary
National Council for
Vocational Training
C-25, Connaught Place,
New Delhi

Bul

A3 (8)

MAINTENANCE EMP		ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ శాఖ		ఉపాధి కార్యాలయము : BANGALORE		STANDARD FORM 107E		X-C10	
RT: REGN. NO. 10110 10110		REGN. DT. 1995 10 10		LAST APP. DT. 1995 10 10		DT. OF EXPIRY 1995 10 10			
NAME: 10110 10110		SEX: M		PRT: 1		Exm: SBI SB2 SB3 SB4 SB5		AGR % CL YOP MOI STR	
ID MARKS: 10110 10110		MARITAL: MARRIED						10110 10110	
FH NAME: 10110 10110		CASTE: SC						10110 10110	
ADDRESS: 10110 10110		DOB: 1977 07 01						10110 10110	
		RELIGION: HINDU							
NCO DATE OF SENIORITY: 10110 10110		PH: 10110 10110							
Dt. & Mol of Res: 10110 10110		Zone: 10110 10110		Ex-Cen: 10110 10110		NCO NAC Work Experience (In Mths) Estab-wise		10110 10110	
Pl. of Res U/R: 10110 10110		Mobility: 10110 10110		RBL: 10110 10110		1 2 3 4 5 6 7 8 9		10110 10110	
Res. Mol: 10110 10110		Land Custee: 10110 10110		Repat. City: 10110 10110					
Ht. in CM: 10110 10110		Drv. Lic. Iss. Dt.: 10110 10110		Drv. Lic. Exp. Dt.: 10110 10110					
E. Status: 10110 10110		Languages known: 10110 10110							
IC Marriage: 10110 10110		Ex - ITI: 10110 10110		FT Apor: 10110 10110					
O.B.C.: 10110 10110									
Ex-Serv. Rank: 10110 10110									
Character: 10110 10110									
Servc (Mths): 10110 10110									
Force: 10110 10110									
						Candt. Willingness			
						Self-Employed		10110 10110	
						Apprentice-ship		10110 10110	

10110 10110

10110 10110

A4 (9)

CONFIDENTIAL
IMMEDIATE

BY REGD. POST ACK. DUE

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
NUCLEAR FUEL COMPLEX

ECIL (PO)
Hyderabad-500 062

REF: NFE/PA/03/06/976

August 65, 1997

REQUISITION FORM TO BE USED WHEN CALLING FOR APPLICATIONS FROM
EMPLOYMENT EXCHANGE

(Separate form to be used for each type of Post)

* * * * *

1. Name, address and telephone no. (if any) of the employer : Nuclear Fuel Complex,
Dept. of Atomic Energy,
ECIL (PO),
Hyderabad - 500 062.
Tel No. 7120151
2. Name, designation & Tel No. (if any) of the indenting officer : K.S. Sankara Rao,
Asst. Personnel Officer
Tel No. 7120151 Ext. 4200
3. Nature of vacancy :
a. Designation of the posts to be filled : JRT OPERATOR TRAINEE -
(Fitter Trade)
- b. Description of duties : Trade Jobs - Related to
Mechanical Trade
- c. Qualifications required :
For priority categories / For other
SSC/HSC : ITI (Fitter) Trade Certificate with
minimum 50% marks in SSC.
(Minimum marks are with reference to
relevant Science/Vocational Subjects).
18 years minimum and 30 years maximum. Age will
be reckoned as on 31.03.97.
(Relaxation in max. age will be allowed in respect
of SC/ST/OBC/EX-Servicemen/ PH etc., candidates as
per rules)
- d. Age limits, if any : (10) ✓
Essential ✓
(2) ✓
d. Age limits, if any (2) ✓
- e. Whether Women are eligible : - Yes -

Pul

contd.

10

14

10.10.74

2

4. No. of posts to be filled hereafter :
1. on wise

Duration

No. of posts

a. Permanent

b. Temporary

- i) Less than 3 months
- ii) Between 3 months and 1 year
- iii) Likely to be continued beyond one year (Two years)

17 (Seventeen)

5. Whether there is any obligation or arrangement for giving preference to persons such as Scheduled Caste, Scheduled Tribe, Ex-Servicemen and Physically Handicapped persons in filling up the vacancies and, if so, the number of vacancies to be filled by such categories of persons

Categories

No. of vacancies to be filled
Total By priority candidate

- a) Scheduled Caste
- b) Scheduled Tribe
- c) OBC
- d) Ex-Servicemen
- e) Physically Handicapped
- f) Others

2
2
3
1
10

* Candidates belonging to OBC should submit the Community Certificate in the format prescribed by Govt. of India/DPI vide letter No. 36033/28/94-Estt. (Res) dated 1.1.97 (copy enclosed). Hence such candidates only may be sponsored.

6. Pay & allowances : Stipend : I Year : e Rs. 1275/- p.m.
II Year : e Rs. 1350/- p.m.

7. Place of work (Name of the town/ Village and district in which it is situated) : NFC, Hyderabad.

8. Probable date by which the vacancy will be filled : Immediate

9. Particulars regarding interview/ test of applicants. : Date of Test/interview will be intimated to the candidates directly.

- a) Date of interview/test
- b) Time of interview/test
- c) Place of interview/test
- d) Name, designation, address and telephone number (if any) of the Officer to whom applicants should report.

contd. 3/-

3

PM

11

15

10. Any other relevant information

1) The list of suitable candidates may be sent to this office immediately as our requirement is urgent.

2) On satisfactory completion of two years training, the candidates will be considered for regular appointment as Tradesman/A (Rs. 950-20-1150-EB-25-1400) or Tradesman/B (Rs. 1150-25-1500) based on the performance of candidates during the period of training.

Certified that while placing this demand, the instructions connected with the orders on communal representation in the services have been strictly followed with due regard to the roster maintained in accordance with these orders.

[Signature]

(K.S. SANKARA RAU)
Asst. Personnel Officer

District Employment Officer
District Employment Exchange
Ranga Reddy District
H.No.8-3-1053, Plot No.144
Srinagar Colony
Hyderabad - 500 073.

- cc: 1) Zilla Sainik Welfare Officer
ZSWB, R.R.Dist., Saifabad, Hyd.- 4.
2) The Superintendent, VRCH,
ATI Campus, Vidyanagar, Hyderabad.

T. C.
K.N. Srinivas
[Signature]

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.NO.1298/97

Date of Order : 30.9.97

BETWEEN :

L.Sridhar

.. Applicant.

AND

1. The Chief Executive, Nuclear Fuel Complex, Dept. of Atomic Energy, ECIL Post, Hyderabad.
2. The Chief Administrative Officer, Nuclear Fuel Complex, The Dept. of Atomic Energy, ECIL Post, Hyderabad.
3. The Asst. Personal Officer, Nuclear Fuel Complex, Dept. of Atomic Energy, Hyderabad.
4. The Employment Exchange Officer, R.R.Dist., Srinagar Colony, Hyderabad.

.. Respondents.

- - -

Counsel for the Applicant

Mrs. N.Shoba

Counsel for the Respondents

Mr.V.Rajeswara Rao

Mr.P.Naveen Rao for R-4

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

- - -

O R D E R

((As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

- - -

Mrs.P.Vijaya Lakshmi for Mrs. N.Shoba, learned counsel for the applicant, Mr.V.Rajeswara Rao, for the respondents and Mr.Phani Raj for Mr.P.Naveen Rao for R-4.

Jai

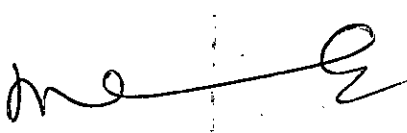
ADMIT.

The applicant is an aspirant for the post of Junior Operator Trainee (Fitter Trade) under R-1. It is stated that applications are called for from the Employment Exchange for sponsoring candidates for that post. The name of the applicant was not sponsored. Hence he filed this OA for considering him to the post of Junior Operator Trainee (Fitter Trade) for which the selection is scheduled to be held on 7.10.97 or later.

3. We have disposed of number of similar cases. Under the circumstances the following interim order is passed :

The case of the applicant should also be considered for the above-said post even if he is not sponsored by the Employment Exchange provided (a) he submits his application at least clear one week ahead of the date of selection either written, viva-voce or both (b) he is otherwise fully qualified. If the applicant is not found suitable for that post this application stands dismissed. The respondents should inform the result of the applicant if he is not selected through their counsel for confirming the dismissal of the OA. In case the applicant is found fit and comes within the number to be appointed then the result should not be published until further orders.

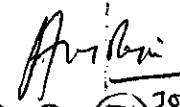

(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)

Dated : 30th September, 1997

(Dictated in Open Court)

sd


D.R. (S) 30.9.97

18
..3..

Copy to:

1. The Chief Executive, Nuclear Fuel Complex, Dept. of Atomic Energy, ECIL Post, Hyderabad.
2. The Chief Administrative Officer, Nuclear Fuel Complex, Dept. of Atomic Energy, ECIL Post, Hyderabad.
3. The Asst. Personnel Officer, Nuclear Fuel Complex, Dept. of Atomic Energy, Hyderabad.
4. The Employment Exchange Officer, R.R. District, Srinagar Colony, Hyderabad.
5. One copy to Mr. N. Shoba, Advocate, CAT, Hyderabad.
6. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyderabad.
7. One copy to Mr. P. Naveen Rao, Addl. CGSC, CAT, Hyderabad.
8. One copy to D.R(A), CAT, Hyderabad.
9. One duplicate copy.

YLKR

O A Pending
cc today

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 30/9/97

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

D.A.NO. 1298/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

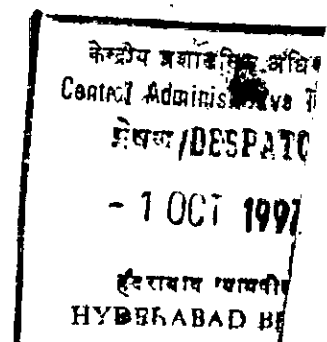
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1298/1997

DATE OF ORDER : 24.8.1998

BETWEEN :

L. Sridhar

Applicant(s)

AND

1. The Chief Executive, N.F.C.,
Department of Atomic Energy
ECIL Post, Hyderabad 762.
2. The Chief Administrative Officer
N.F.C., Dept. of Atomic Energy,
ECIL Post, Hyderabad 762.
3. The Asst. Personnel Officer,
Nuclear Fuel Complex,
Department of Atomic Energy, .
ECIL Post,
Hyderabad 500 062 Rangareddy Dist..
4. The Employment Officer,
District Employment Exchange,
Government of Andhra Pradesh,
Rangareddy District
Srinagar Colony, Punjagutta,
Hyderabad.

...Respondents

Counsel for the Applicant - Ms N. Shoba
Counsel for the Respondents - Shri V. Rajeswara Rao
Counsel for the State of A.P. - Shri P. Naveen Rao

CORAM :

The Hon'ble Justice Shri D.H. Nasir : Vice-Chairman
The Hon'ble Shri H. Rajendra Prasad : Member (A)

ORDER

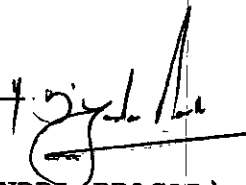
(per Hon'ble Shri H. Rajendra Prasad, Member (A))

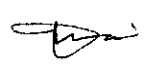
(21)

Heard Ms Shoba for the Applicant(s), ~~and~~ Shri
V. Rajeswara Rao on behalf of the Respondents and Shri
P. Naveen Rao on behalf of the State of A.P.

The orders passed by this Tribunal today in
O.A. No. 987/96 shall be complied with in this O.A. as
well.

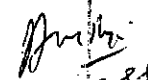
A copy of the orders passed in O.A. No. 987/96
shall be kept on record of this file and also supplied
to the Respondents to facilitate further action.


(H. RAJENDRA PRASAD)
Member (A)


(D.H. NASIR)
VICE-CHAIRMAN

1

Dictated in open court


28/8
DHO

DATED : 24.8.1998

...js/-

OA. 1307 & 1298/97

To

1. The Chief Executive, N.F.C.
Deptl of Atomic Energy,
ECIL Post, Hyderabad-762.
2. The Chief Administrative Officer, N.F.C.
Dept.of Atomic Energy, ECIL Post,
Hyderabad-762.
3. The Assistant Personnel Officer, N.F.C.
Dept.of Atomic Energy, ECIL Post, Hyderabad-62. RR Dist.
4. The Employment Officer,
Dist.Employment Exchange, Govt.of A.P.
Rangareddy Dist. Srinagar Colony, Punjagutta, Hyderabad.
5. One copy to Ms.N.shoba, Advocate, CAT.Hyd.
6. One copy to Mr.V.Rajeshwar Rao, Addl. CS SC CAT. Hyd.
7. One copy to Mr.P.Naveen Rao, Spl.Counsel for A.P.Govt. CAT.Hyd.
8. One copy to HIRP.M.(A) CAT.Hyd.
9. One copy to DR(A) CAT.Hyd.
10. One spare copy.

PVM.

The following direction is issued:

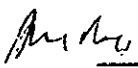
If the applicant had been permitted to appear for the test/examination/interview held on 7-9-98, or on any subsequent date, in pursuance of the interim orders passed by this Tribunal on 3.9.1997, the results of the said examination shall be declared forthwith, and the merit-based selected candidate shall be appointed now. This is in keeping with the judgment of Hon'ble Supreme Court in Excise Supdt. Malakapatnam, Krishna Dist. A.P. Vs. K.D.N. Visweshwara Rao and others (1996)(6) SCALE 676, as well as Govt. of India, Dept. of Personnel and Training O.M.No. 14024/2/96-Estt.(D) dated 18-5-1998.

Thus, the OA is disposed of finally. No costs.

Sd/-x x

Deputy Registrar.

CERTIFIED TO BE TRUE COPY


COURT OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 987/96.

Date of Order: 24-8-98.

Between: .

D.Raju Naidu.

Applicant.

and

1. The Divisional Railway Manager,
SE Rly, Waltair Division,
Visakhapatnam.
2. The General Manager,
SE Rly, Garden Reach, Calcutta.
3. Regional Employment Officer,
Employment Exchange,
Maharanipeta, Visakhapatnam-2.
4. Union of India, rep. by
the Secretary, Railbhaman,
New Delhi.
5. The Railway Board, Rep. by its
Chairman,
Railbhavan, New Delhi.

Respondents.

Counsel for the Applicant: Shri M.Kesava Rao.

Counsel for the Respondents: Mr.C.V.Malla Reddy, SC for Rlys.

Counsel for the State of A.P.L Shri P.Naveen Rao,

CORAM:

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMIN)

(Order per Hon'ble Shri H.Rajendra prasad :Member(A))

Heard Shri M.Kesava Rao for the applicant,
Shri C.V.Malla Reddy for the Respondents and Shri P.Naveen Rao
for the Govt.of A.P.(R-3).

The matter has been reconsidered on the basis of
the facts contained in the OA as well as in the counter affidavit.

9/9/98

I COURT

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD:M(A)

DATED: 8-1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

1298/97

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

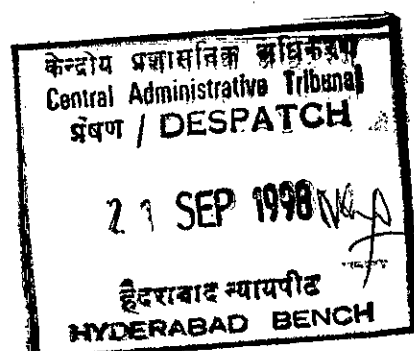
Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

2/10/98 987/96



ADMIT.

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प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

[Signature]

न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायालय
HYDERABAD BENCH

क्रमांक	OA 1298/97
दिनांक	...
संबंधित विभाग	...
विषय	...
प्रति	...
कॉपी	...
Section Officer	...

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.NO.1298/97

Date 30.9.97

BETWEEN:

L.Sridhar

.. Applicant.

AND

1. The Chief Executive, Nuclear Fuel Complex, Dept. of Atomic Energy, ECIL Post, Hyderabad.
2. The Chief Administrative Officer, Nuclear Fuel Complex, The Dept. of Atomic Energy, ECIL Post, Hyderabad.
3. The Asst. Personal Officer, Nuclear Fuel Complex, Dept. of Atomic Energy, Hyderabad.
4. The Employment Exchange Officer, R.R.Dist., Srinagar Colony, Hyderabad.

.. Respondents.

Counsel for the Applicant

Mrs. N.Shoba

Counsel for the Respondents

Mr.V.Rajeswara Rao

Mr.P.Naveen Rao for R-4

COLAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

((As per Hon'ble Shri R.Rangarajan, Member (Admn.))

Mrs.P.Vijaya Lakshmi for Mrs. N.Shoba, learned counsel for the applicant, Mr.V.Rajeswara Rao, for the respondents and Mr.Phani Raj for Mr.P.Naveen Rao for R-4.

Jai

2